

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:993

ANSWERED ON:27.02.2006

EXPLOITATION OF UNEMPLOYED YOUTH BY PRIVATE SECURITY AGENCIES

Chowdhury Shri Adhir Ranjan

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is aware that the private security agencies are exploiting unemployed youths in the country;
- (b) if so, whether most of these security agencies are paying less than the minimum wages fixed by the government; and
- (c) if so, the number of such cases reported during the last three years and thereafter and the measures taken to check exploitation of youths by these security agencies ?

Answer

MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU)

(a) No such complaints have been received by the Ministry of Labour & Employment.

(b & c) In the central sphere, the employment of 'watch and ward through private security services or directly by the employers in all public sector enterprises' has been included in the schedule of the Minimum Wage Act, 1948. Minimum wage in this employment has not yet been notified. Wages for employees in this employment is determined by demand and supply conditions prevalent in the market.